

Jute Mills in Orissa

1958. **SHRI SRIBALLAV PANIGRAHI** : Will the Minister of **TEXTILES** be pleased to state :

(a) the names of jute mills in Orissa indicating the names of their owners ;

(b) the total value of their business transactions and their export earnings during the last three years ; and

(c) whether some of the jute mills in Orissa have received money from the Union Government for the purposes of modernisation, export subsidy, freight concession, etc. ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : (a) to (c) The requisite information is being collected and will be laid on the Table of the House.

[Translation]**Refinance Facility at Concessional Rate to Fair Price Shops**

1959. **SHRI DILEEP SINGH BHURIA** : Will the Minister of **FINANCE** be pleased to state :

(a) whether Government have under consideration a proposal to make refinance facility available at concessional rate to fair price shops under the Public Distribution System for distributing essential commodities ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b) The Reserve Bank provides refinance to scheduled commercial banks for food credit and export credit.

The Reserve Bank of India does not have any scheme for providing refinance facilities to scheduled commercial banks against credit made available by them to fair price shops.

[English]**Destruction of Records of Office of Accountant General, Allahabad**

1960 **PROF. MADHU DANDA-VATE** : Will the Minister of **FINANCE** be pleased to state :

(a) whether the Office of Accountant General was split up into "Accounts" and "Audit" on 1st March, 1984 ;

(b) whether after this bifurcation instead of preserving separately the records of "Accounts" and "Audit" departments in the Accountant General's Office, Allahabad, some of the important records have been destroyed ;

(c) if so, whether the All India Audit and Accounts Association wrote to him on 21st January, 1986 complaining about the destruction of these records ; and

(d) if so, whether this complaint has been inquired into, if so, the action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Yes, Sir. Consequent on the restructuring scheme implemented in the Indian Audit and Accounts Department with effect from 1.3.1984, all the Accountants General's Offices throughout the country were separated into two separate offices, one relating to Audit and another relating to Accounts and Entitlement functions.

(b) The separation of Audit offices and Accounts and Entitlement offices did not involve separation of the existing records between "Accounts" and "Audit". Records are destroyed only after their prescribed period of preservation is over. There has been no destruction of important records prematurely.

(c) and (d) A communication dated 21.1.1986 from Shri Kirpa Shankar Srivastava in his capacity as the Executive Committee Member of the local Association in the office of Accountant General, Uttar Pradesh, which is called the "Brotherhood", complaining about the destruction of records, has been received. This letter is not purported to have been written for and on behalf of the Association. This letter however has been looked into and it is found that there has been no wanton destruction of current records in violation of the relevant instructions relating to the preservation of records. The allegations made that such records were destroyed by official connivance are, therefore, baseless.